

**General Circular No.-03/2024**  
**F.No. 17/30/2018CLV**  
**GOVERNMENT OF INDIA**  
**MINISTRY OF CORPORATE AFFAIRS**

5th Floor, 'A' Wing Shastri Bhawan,  
Dr. R.P. Road. New Delhi  
Dated:7<sup>th</sup> May, 2024

To,  
All Regional Directors,  
All Registrars of Companies.  
All Stakeholders.

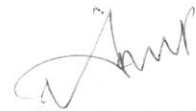
**Subject: Relaxation of additional fees and extension of last date of filing of Form No. LLP BEN-2 and LLP Form No. 4D under the Limited Liability Partnership Act, 2008-regarding.**

Sir,

The Ministry of Corporate Affairs has notified Limited Liability Partnership (Significant Beneficial Owners) Rules, 2023 vide G.S.R. No. 832(E) dated 09.11.2023 and has prescribed E-form LLP BEN-2 to file Return to the Registrar in respect of declaration under section 90 of the Companies Act, 2013. Similarly, the Ministry of Corporate Affairs has notified Limited Liability Partnership (Third Amendment) Rules, 2023 vide G.S.R. No. 803(E) dated 27.10.2023 and prescribed E-form LLP Form no. 4D to file Return to the Registrar in respect of declaration of beneficial interest in contribution received by the LLP.

2. Keeping in view of transition of MCA-21 from version-2 to version-3 and to promote compliance on part of reporting Limited Liability Partnerships, and in continuation of General Circulars No.01/2024 dated 07.02.2024, it has been decided by the competent authority that LLPs may file Form LLP BEN-2 and LLP Form No. 4D, without payment of any further additional fees, up to 01.07.2024.

3. This issues with approval of the competent authority.



Dr. Amit Kumar  
Deputy Director(Policy)

Copy to:- 1. E-Governance Section and web contents Officer to place this circular on the Ministry website.

2. Guard File.